

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
(Chennai Circuit Bench)**

**IA No. 52 of 2013 in  
DFR No. 9 of 2013**

**Dated : 7<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**M/s Amman-Try Sponge & Power Pvt. Ltd. ...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Shridhar Prabhu  
Mr. V. Ravi**

**Counsel for the Respondent (s) : Mr. G.V. Brahmananda Rao**

**ORDER**

**(IA No. 52 of 2013 (for condonation of Delay)**

This is an application condone the delay of 17 days in filing the Appeal as against the impugned order dated 02.11.2012.

We have heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondents.

Since, we find there is sufficient cause to condone the delay, the delay is condoned. Registry is directed to number the Appeal.

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**Appeal no. 58 of 2013 &**  
**IA no. 89 of 2013**

We have heard the Learned Counsel for the Applicant/Appellant for Admission.

**Admit.** Issue notice to all the Respondents. Registry is also directed to issue notice. Dasti service is permitted.

Since the same order is impugned in Appeal no. 5 of 2013, so, post this Appeal along with connected Appeal no. 5 of 2013 on **22.04.2013** **at Chennai Circuit Bench** for hearing. In the meantime, pleadings be completed in Appeal no.5 of 2013.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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